

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A.No.467/99

Thursday this the 22nd day of April, 1999

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

V.Ananthakrishna Pillai,  
S/o Shri Velayudhan Pillai,  
Office Superintendent Gr.II  
Railway Divisional Office, Works Branch,  
Thiruvananthapuram-695014  
residing at P usha Vilas,  
Naduvattoor PO, Kottarakara.

..Applicant

(By advocate Mr. M.R.Gopalakrishnan Nair)

Vs.

1. Union of India, represented  
by the General Manager,  
Southern Railway,  
Chennai-3-
2. Divisional Railway Manager,  
Southern Railway,  
Thiruvananthapuram.14.
3. Sr.Divisional Personnel Officer,  
Southern Railway,  
Thiruvananthapuram.14.
4. Sr.Divisional Engineer,  
Southern Railway,  
Thiruvananthapuram-14.

...Respondents

(By Advocate Mr. James Kurien)

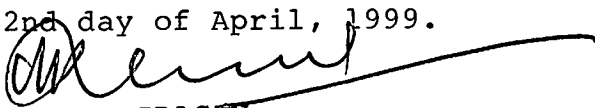
The application having been heard on 22.4.99, the  
Tribunal on the same day delivered the following;

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

After making submission for quite some  
time, learned counsel for applicant seeks permission to  
withdraw this application with liberty to take up the  
matter with the respondents. Liberty is granted and the  
application is dismissed as withdrawn. No costs.

Dated the 22nd day of April, 1999.

  
A.V. HARIDASAN  
VICE CHAIRMAN

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